

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

MONDAY, THE 11TH DAY OF MAY, 2020 / 21ST VAISAKHA, 1942

B.A.No.2652 /2020

(In Crime No.49/2020 of Neeleswaram Excise Range Office,
Kasaragod District)

PETITIONER/ACCUSED:

Chandran K,
S/o. N.K.Kannan, Aged 65 years,
Residing at Kondody House,
Karindalam, Kollampara,
Kasaragod District.

By Adv.T.Madhu

RESPONDENTS/STATE

1. The State of Kerala,
Represented by the Public Prosecutor,
High Court of Kerala, Ernakulam – 682 031.
2. The Excise Inspector,
Neeleswaram Excise Range Office,
Kasaragod District – 671 314.

SRI. AJITH MURALI, PP

SRI. SANTHOSH PETER SR.PP

THIS BAIL APPLICATION HAVING COME UP FOR
ADMISSION ON 11.05.2020, THE COURT ON THE SAME DAY
PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J

B.A.No.2652 of 2020

Dated this the 11th day of May, 2020

O R D E R

The learned counsel for the petitioner submitted that he wants to withdraw the bail application. Therefore, this bail application is dismissed as withdrawn.

P.V.KUNHIKRISHNAN,

JUDGE